ITEM NO.66 COURT NO.16 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5236/2025

[Arising out of impugned final judgment and order dated 17-02-2025 in ABA No.282/2025 passed by the High Court of Judicature at Bombay]

LABHANSH UCHHARIYA

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA

RESPONDENT(S)

IA No. 87445/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 87444/2025 - EXEMPTION FROM FILING O.T.

Date: 07-04-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KAROL HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s):

Mr. Jitendra Kumar Tripathi, Adv.

Mr. Aditya Mishra, Adv.

Mr. Devendra Kumar Shukla, AOR

For Respondent(s):

Upon hearing the counsel the Court made the following O R D E R

- 1. Petitioner challenges the judgment and order dated 17-02-2025 in Anticipatory Bail Application No.282/2025 passed by the High Court of Judicature at Bombay, titled "Labhansh Uchhariya vs. State of Maharashtra".
- 2. Issue notice, returnable on 05.05.2025.
- 3. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
- 4. Learned counsel for the petitioner is permitted to serve the

learned standing counsel for the State of Maharashtra.

- 5. In the notice itself let it be mentioned that the respondent is required to file the counter affidavit before the next date of listing.
- 6. In the meanwhile, in the event of arrest in connection with FIR No.37 of 2025 of Sahar Police Station, Brihanmumbai, Maharashtra, the petitioner shall be released on bail on the appropriate terms and conditions as may be fixed by the Trial Court.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)